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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9064/2022 & CM APPL. 27218/2022

ATC TELECOM INFRASTRUCTURE PRIVATE LTD

..... Petitioner

Through:

Mr. V. Lakshmikumaran with Mr. Karan Sachdev, Mr. Agrim Arora and Mr. Sumit Khadaria, Advocates

versus

UNION OF INDIA & ORS. Respondents Through: Mr. Asheesh Jain, CGSC with Mr. Gaurav Kumar and Ms. Ankita Kedia. Advocates for respondent no. 1. Mr. Satish Kumar (Sr. Standing Counsel) with Mr. Dhruv and Mr. Atri Mandal, Advocates for respondent no. 2. Mr. Kishore Kunal & Ms. Ankita Prakash, Advocates for respondent no. 7 to 10. Mr. L.B. Rai, Advocate for respondent no. 14 Mr. K.R. Sasiprabhu, Advocate with Mr. Raghav Shankar and Mr. Manan Shishodia. Advocates for respondent no. 17. Mr. Gajendra Maheshwari, Ms. Prerna Chopra, Mr. Siddharth Punj and Ms. Priyamwada Sinha. Advocates for respondent no. 19. Mr. Shammi Kapoor, Ms. Kavita Jha, Ms. Prachi Jain and Mr. Sandeep Gupta, Advocates

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for respondent no. 20. Mr. Kamal Sawhney with Mr. Deepak Thackur, Advocates for the respondent no. 21 and 22. Mr. Kumar Visalaksh, Mr. Udit Jain and Mr. Ajitesh Dayal Singh, Advocates for respondent no. 25, 26 and 27.

CORAM: HON'BLE MR. JUSTICE VIBHU BAKHRU HON'BLE MR. JUSTICE AMIT MAHAJAN <u>O R D E R</u> 02.05.2023

CM APPL. 22165/2023

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1 For the reasons stated in the application, the same is allowed.

W.P.(C) 9064/2022 & CM APPL. 27218/2022

2 Issue notice.

3 Learned counsel for the respondent No. 1, 2, 7 to 10, 14, 17, 19 to 22 & 25 to 27 accept notice.

4 Notice shall go to respondent No. 3 to 6, 11 to 16, 18, 23, 24 & 28 by all permissible modes, including electronic modes and *dasti*.

5 The respondents are at liberty to file an affidavit in response to the amended writ petition, within a period of four weeks from today or from the date of receipt of notice.

6 Rejoinder, if any, be filed before the next date of hearing.

7 List on 25.05.2023.

VIBHU BAKHRU, J

AMIT MAHAJAN, J

MAY 2, 2023 'CK'